

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.644/99.Dt.of Decision : 28-04-99.

1. Manik Vasagan
2. C.Sudhakar
3. U/Subba Rao
4. K.Sreenivas Rao
5. K.Vidyasagar
6. P.Rajasekhar Rao
7. N.Balachandran

.. Applicants.

vs

1. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.
2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad.
3. The Divl. Rly.Manager(P),
Sec'bad Division, Sanchalan
Bhavan, Sec'bad.
4. The Divl.Rly.Manager-(P),
Hyderabad Division, S c'bad.

.. Respondents.

Counsel for the applicants : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.K.Siva Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

J

..2/-



ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.K.Siva Reddy, learned counsel for the respondents.

2. This OA is filed praying for a direction that the applicants 7 in numbers are entitled to be deemed to have been posted to Sec'bad Division ever since the formation of Sec'bad Division on 1-1-98 with all consequential benefits by holding that the action of the respondents in not posting them back to Sec'bad Division as per the options exercised pursuant to the notification and promoting and posting their juniors in Sec'bad Division in utter disregard to their just and reasonable claims for treating them as belonging to Sec'bad Division is illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India.

3. The applicants have filed a representation for the above relief dated 28-10-98 (Annexure-2) addressed to R-2. The learned counsel for the applicants submits that ~~the~~ a direction may be given to dispose of the representation within a limited period and in case they are aggrieved by the reply to be given to them they will approach this Tribunal.

4. In view of the above, R-2 is directed to dispose of the representation dated 28-10-98 (Annexure-2) within three months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry is directed to send a copy of this OA along-
with the judgement to R-2)

B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

28.4.99

Dated : The 28th April, 1999.
(Dictated in the OpenCourt)

R. RANGARAJAN
MEMBER (ADMN.)

3.1.99

1ST AND 2ND COURT

Copy to:

1. HDHNC
2. HHRP M(A)
3. HOSJP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 28.4.99

ORDER/ JUDGEMENT

MA. / PA. / CP. No.:

IN

O.A. NO. 644/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

8 (Eight) COPY
COSTS
12.50/-

